

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITIONS NO. 135/2009 with I.A.No. 26/2009 and 136/2009 with I.A.No.27/2009

Sub: Petition under Section 79 of the Electricity Act, 2003.

.Date of hearing : 16.7.2009

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioners : Vishwanath Sugars Ltd.
Doodhganga Krishna Sahakari Sakkare Karkhane
Niyamit, Belgaum

Respondents : 1. Karnataka Power Transmission Corporation
Limited, Bangalore
2. Hubli Electricity Supply Company Ltd., Dharwad
2. Karnataka State Load Despatch Centre, Bangalore
3. Tata Power Trading Company Ltd. Mumbai

Parties present : Shri Prabhuling K Navadgi, Advocate, Petitioners
Shri Mukesh Kumar, VSL
Shri Anand K. Ganesan, Advocate, KPTCL

These applications have been made alleging denial of open access by the respondents in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.

2. Learned counsel for KPTCL requested for short adjournment to file a reply. Request was granted.

2. These petitions shall be re-notified on 28.7.2009.

sd/-
(K.S.Dhingra)
Chief (Law)